HINDUSTAN, Delhi, 12.12.2024
Page No. 12, Size:(5.56)cms X (2.43)cms.

पश्चिम बंगाल सरकार को नोटिस जारी

नई दिल्ली। एनएचआरसी ने बुधवार को कहा कि उसने कोलकाता में सात महीने की बच्ची को फुटपाथ से अगवा कर यौन उत्पीड़न करने से जुड़ी रिपोर्ट पर पश्चिम बंगाल सरकार को नोटिस जारी किया है। आयोग ने राज्य के मुख्य सचिव और डीजीपी से मामले में दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। मीडिया रिपोर्ट में कहा गया है कि गत 30 नवंबर को कोलकाता में सात महीने की बच्ची को फुटपाथ से अगवा कर कुछ बदमाशों ने उत्पीड़न किया।

HINDU, Mumbai, 12.12.2024
Page No. 7, Size:(8.11)cms X (14.43)cms.

The BRS: defeated but not destroyed

The party's aggressive narrative has put Congress on the back foot in Telangana

STATE OF PLAY

B. Chandrashekar
chandrashekar.bhalki@thehindu.co.in

The Bharat Rashtra Samithi (BRS), which faced an ignominious defeat in the 2024 Lok Sabha elections by failing to win a single seat despite putting up a decent show in the Assembly elections held earlier this year, has succeeded to a large extent in rebuilding its organisation. Stunned by its dismal performance but determined to fight back, the BRS has been watching the ruling Congress government closely and using every opportunity to attack it.

The BRS has been trying to reconnect with the people, understand its own mistakes, and slowly get back some of the support that it had lost, especially in the rural areas, by constantly highlighting the "failures" of the Congress government. It has been doing this without its founder, former Chief Minister K. Chandrashekar Rao, being in the public eye much.

The BRS has been highlighting the Congress's struggles in implementing the six guarantees and other promises made in the manifesto. This includes the delay in the disbursement of the balance instalment of the Rythu Bandhu/Bharosa for the 2023-24 Rabi season, the non-disbursement for the 2023-24 Kharif season, and the partial implementation of the ₹2 lakh crop loan waiver.

The BRS has also focused on the marking/demolition of settlements as part of the government's Musi Riverfront Development Project, the razing of structures of poor and middle class households near water bodies and 'nalas' (drains) by the Hyderabad Disaster Response and Asset Protection Agency, and the slow pace of paddy procurement.

In late November, following protests, the State government withdrew the notification that it had issued for acquiring 1,358 acres of land from nearly 600 farmers in Dudyal mandal for setting up 'pharma villages'. However, the BRS has been keeping the land acquisition issue alive. It has led a group of tribal women from the village to approach the National Commission for Scheduled Castes and Scheduled Tribes and the National Human Rights Commission to highlight the alleged police atrocities against their families following the attack by some villagers against some of the authorities, including the District Collector. Leaders such as K.T. Rama Rao, T. Harish Rao, K.P. Vivekanand, Padi Kaushik Reddy, Manne Krishank, B. Vinod Kumar, and Dasoju Sravan, have been organising protests, press conferences, and posting on social media.

Despite its best efforts, the Congress has been forced to be on the defensive. Two weeks ago, Chief Minister A. Revanth Reddy rejected the ₹100 crore donation from the Chairman of the Adani Group to the Young India Skills University in Telangana. He also announced that land would be acquired in Kodangal for an industrial corridor and not for the pharma cluster. These statements were made to avoid possible attacks from the Opposition.

In late November, at a meeting at Vemulawada, the Chief Minister also said that the Congress government has achieved in 10 months what the BRS government could not achieve in 10 years. However, given its long list of unkept promises and its failure to counter the strong narrative of the BRS, the Congress government has apparently conceded some ground to the Opposition. A senior leader of the BRS said, "Congress leaders, including the Chief Minister, are asking for Mr. Chandrasekhar Rao to be present on every forum but they seem to be unable to deal with the attacks by the second and third line of the BRS leadership. Mr. Rao will come into the picture at an appropriate time."

The Bharatiya Janata Party (BJP) too has been raising its voice on various issues but its efforts appear to be lukewarm compared to the BRS. It expressed solidarity with the poor who live along the Musi river but has been inconsistent in its criticism. As a result, the enthusiasm among its ranks has waned.

While the Congress has its challenges, the BRS faces inquiries instituted by the State government into the previous government's irrigation and power deals. While the ruling party may be struggling to keep its promises given the constraints in funding, and the BJP, despite its good performance in the last Assembly and Lok Sabha elections, remains out of the battle ring, the BRS undoubtedly has an uphill task. Attacking the government is easy, but building the party, infusing energy in its ranks, and rebuilding its image is a more challenging task.

The BRS: defeated but not destroyed

The party's aggressive narrative has put Congress on the back foot in Telangana

STATE OF PLAY

B. Chandrashekar
chandrashekar.bhalki@thehindu.co.in

The Bharat Rashtra Samithi (BRS), which faced an ignominious defeat in the 2024 Lok Sabha elections by failing to win a single seat despite putting up a decent show in the Assembly elections held earlier this year, has succeeded to a large extent in rebuilding its organisation. Stunned by its dismal performance but determined to fight back, the BRS has been watching the ruling Congress government closely and using every opportunity to attack it.

The BRS has been trying to reconnect with the people, understand its own mistakes, and slowly get back some of the support that it had lost, especially in the rural areas, by constantly highlighting the "failures" of the Congress government. It has been doing this without its founder, former Chief Minister K. Chandrashekar Rao, being in the public eye much.

The BRS has been highlighting the Congress's struggles in implementing the six guarantees and other promises made in the manifesto. This includes the delay in the disbursement of the balance instalment of the Rythu Bandhu/Bharosa for the 2023-24 Rabi season, the non-disbursement for the 2023-24 Kharif season, and the partial implementation of the ₹2 lakh crop loan waiver.

The BRS has also focused on the marking/demolition of settlements as part of the government's Musi Riverfront Development Project, the razing of structures of poor and middle class households near water bodies and 'nalas' (drains) by the Hyderabad Disaster Response and Asset Protection Agency, and the slow pace of paddy procurement.

In late November, following protests, the State government withdrew the notification that it had issued for acquiring 1,358 acres of land from nearly 600 farmers in Dudyal mandal for setting up 'pharma villages'. However, the BRS has been keeping the land acquisition issue alive. It has led a group of tribal women from the village to approach the National Commission for Scheduled Castes and Scheduled Tribes and the National Human Rights Commission to highlight the alleged police atrocities against their families following the attack by some villagers against some of the authorities, including the District Collector. Leaders such as K.T. Rama Rao, T. Harish Rao, K.P. Vivekanand, Padi Kaushik Reddy, Manne Krishank, B. Vinod Kumar, and Dasoju Sravan, have been organising protests, press conferences, and posting on social media.

Despite its best efforts, the Congress has been forced to be on the defensive. Two weeks ago, Chief Minister A. Revanth Reddy rejected the ₹100 crore donation from the Chairman of the Adani Group to the Young India Skills University in Telangana. He also announced that land would be acquired in Kodangal for an industrial corridor and not for the pharma cluster. These statements were made to avoid possible attacks from the Opposition.

In late November, at a meeting at Vemulawada, the Chief Minister also said that the Congress government has achieved in 10 months what the BRS government could not achieve in 10 years. However, given its long list of unkept promises and its failure to counter the strong narrative of the BRS, the Congress government has apparently conceded some ground to the Opposition. A senior leader of the BRS said, "Congress leaders, including the Chief Minister, are asking for Mr. Chandrasekhar Rao to be present on every forum but they seem to be unable to deal with the attacks by the second and third line of the BRS leadership. Mr. Rao will come into the picture at an appropriate time."

The Bharatiya Janata Party (BJP) too has been raising its voice on various issues but its efforts appear to be lukewarm compared to the BRS. It expressed solidarity with the poor who live along the Musi river but has been inconsistent in its criticism. As a result, the enthusiasm among its ranks has waned.

While the Congress has its challenges, the BRS faces inquiries instituted by the State government into the previous government's irrigation and power deals. While the ruling party may be struggling to keep its promises given the constraints in funding, and the BJP, despite its good performance in the last Assembly and Lok Sabha elections, remains out of the battle ring, the BRS undoubtedly has an uphill task. Attacking the government is easy, but building the party, infusing energy in its ranks, and rebuilding its image is a more challenging task.

The BRS: defeated but not destroyed

The party's aggressive narrative has put Congress on the back foot in Telangana

STATE OF PLAY

B. Chandrashekar
chandrashekar.bhalki@thehindu.co.in

The Bharat Rashtra Samithi (BRS), which faced an ignominious defeat in the 2024 Lok Sabha elections by failing to win a single seat despite putting up a decent show in the Assembly elections held earlier this year, has succeeded to a large extent in rebuilding its organisation. Stunned by its dismal performance but determined to fight back, the BRS has been watching the ruling Congress government closely and using every opportunity to attack it.

The BRS has been trying to reconnect with the people, understand its own mistakes, and slowly get back some of the support that it had lost, especially in the rural areas, by constantly highlighting the "failures" of the Congress government. It has been doing this without its founder, former Chief Minister K. Chandrashekar Rao, being in the public eye much.

The BRS has been highlighting the Congress's struggles in implementing the six guarantees and other promises made in the manifesto. This includes the delay in the disbursement of the balance instalment of the Rythu Bandhu/Bharosa for the 2023-24 Rabi season, the non-disbursement for the 2023-24 Kharif season, and the partial implementation of the ₹2 lakh crop loan waiver.

The BRS has also focused on the marking/demolition of settlements as part of the government's Musi Riverfront Development Project, the razing of structures of poor and middle class households near water bodies and 'nalas' (drains) by the Hyderabad Disaster Response and Asset Protection Agency, and the slow pace of paddy procurement.

In late November, following protests, the State government withdrew the notification that it had issued for acquiring 1,358 acres of land from nearly 600 farmers in Dudyal mandal for setting up 'pharma villages'. However, the BRS has been keeping the land acquisition issue alive. It has led a group of tribal women from the village to approach the National Commission for Scheduled Castes and Scheduled Tribes and the National Human Rights Commission to highlight the alleged police atrocities against their families following the attack by some villagers against some of the authorities, including the District Collector. Leaders such as K.T. Rama Rao, T. Harish Rao, K.P. Vivekanand, Padi Kaushik Reddy, Manne Krishank, B. Vinod Kumar, and Dasoju Sravan, have been organising protests, press conferences, and posting on social media.

Despite its best efforts, the Congress has been forced to be on the defensive. Two weeks ago, Chief Minister A. Revanth Reddy rejected the ₹100 crore donation from the Chairman of the Adani Group to the Young India Skills University in Telangana. He also announced that land would be acquired in Kodangal for an industrial corridor and not for the pharma cluster. These statements were made to avoid possible attacks from the Opposition.

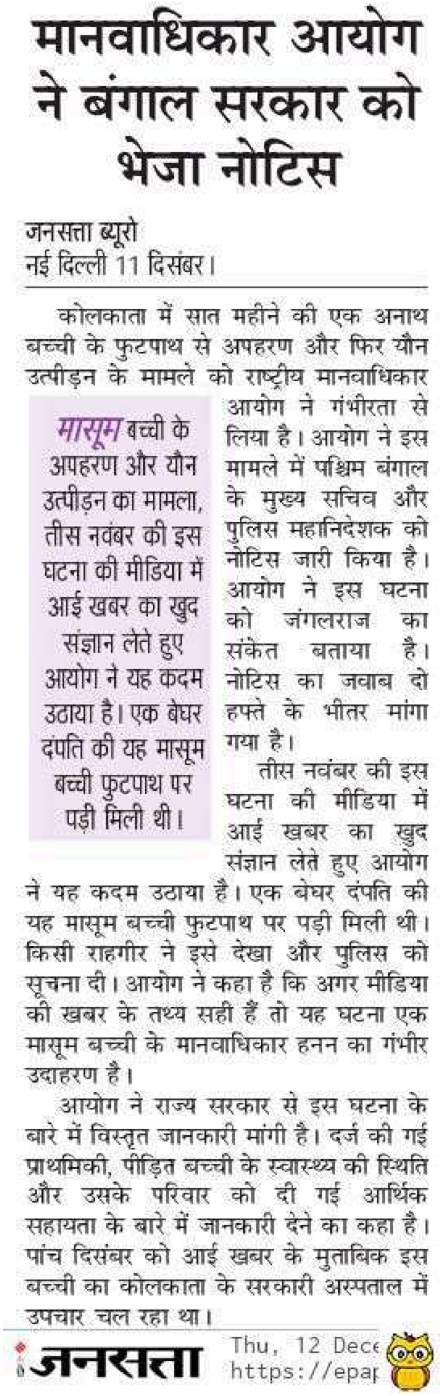
In late November, at a meeting at Vemulawada, the Chief Minister also said that the Congress government has achieved in 10 months what the BRS government could not achieve in 10 years. However, given its long list of unkept promises and its failure to counter the strong narrative of the BRS, the Congress government has apparently conceded some ground to the Opposition. A senior leader of the BRS said, "Congress leaders, including the Chief Minister, are asking for Mr. Chandrasekhar Rao to be present on every forum but they seem to be unable to deal with the attacks by the second and third line of the BRS leadership. Mr. Rao will come into the picture at an appropriate time."

The Bharatiya Janata Party (BJP) too has been raising its voice on various issues but its efforts appear to be lukewarm compared to the BRS. It expressed solidarity with the poor who live along the Musi river but has been inconsistent in its criticism. As a result, the enthusiasm among its ranks has waned.

While the Congress has its challenges, the BRS faces inquiries instituted by the State government into the previous government's irrigation and power deals. While the ruling party may be struggling to keep its promises given the constraints in funding, and the BJP, despite its good performance in the last Assembly and Lok Sabha elections, remains out of the battle ring, the BRS undoubtedly has an uphill task. Attacking the government is easy, but building the party, infusing energy in its ranks, and rebuilding its image is a more challenging task.

JANSATTA, Kolkata, 12.12.2024

Page No. 3, Size:(3.61)cms X (11.60)cms.



मानवाधिकार आयोग ने बंगाल सरकार को भेजा नोटिस

जनसत्ता ब्यूरो
नई दिल्ली 11 दिसंबर।

कोलकाता में सात महीने की एक अनाथ बच्ची के फुटपाथ से अपहरण और फिर यौन उत्पीड़न के मामले को राष्ट्रीय मानवाधिकार आयोग ने गंभीरता से लिया है। आयोग ने इस मामले में पश्चिम बंगाल के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी किया है। आयोग ने इस घटना को जंगलराज का संकेत बताया है। नोटिस का जवाब दो हफ्ते के भीतर मांगा गया है।

> *मासूम* बच्ची के अपहरण और यौन उत्पीड़न का मामला, तीस नवंबर की इस घटना की मीडिया में आई खबर का खुद संज्ञान लेते हुए आयोग ने यह कदम उठाया है। एक बेघर दंपति की यह मासूम बच्ची फुटपाथ पर पड़ी मिली थी।

तीस नवंबर की इस घटना की मीडिया में आई खबर का खुद संज्ञान लेते हुए आयोग ने यह कदम उठाया है। एक बेघर दंपति की यह मासूम बच्ची फुटपाथ पर पड़ी मिली थी। किसी राहगीर ने इसे देखा और पुलिस को सूचना दी। आयोग ने कहा है कि अगर मीडिया की खबर के तथ्य सही हैं तो यह घटना एक मासूम बच्ची के मानवाधिकार हनन का गंभीर उदाहरण है।

आयोग ने राज्य सरकार से इस घटना के बारे में विस्तृत जानकारी मांगी है। दर्ज की गई प्राथमिकी, पीड़ित बच्ची के स्वास्थ्य की स्थिति और उसके परिवार को दी गई आर्थिक सहायता के बारे में जानकारी देने का कहा है। पांच दिसंबर को आई खबर के मुताबिक इस बच्ची का कोलकाता के सरकारी अस्पताल में उपचार चल रहा था।

जनसत्ता
Thu, 12 Dece
https://epa

DAINIK JAGRAN, Bhubaneswar, 12.12.2024
Page No. 11, Size:(18.80)cms X (19.14)cms.

साइबर अपराध व जलवायु परिवर्तन मानवधिकार पर नए खतरे : राष्ट्रपति

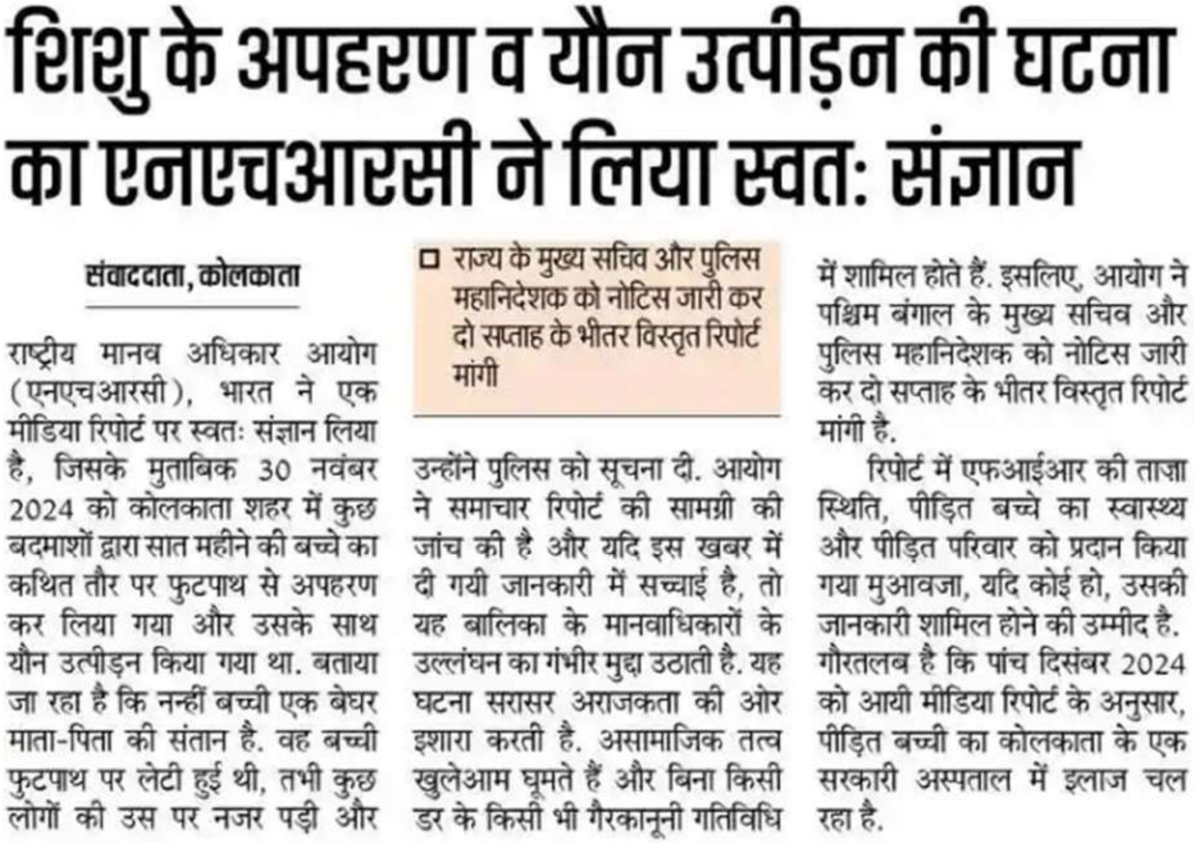
- मानवाधिकार दिवस पर कहा- डिजिटल युग में अपराधी गैर-मानव भी
- बोलीं-साइबर बुलींग, डीपफेक के कारण एक सुरक्षित वातावरण बनाएं

नई दिल्ली, प्रेट्र : राष्ट्रपति द्रौपदी मुर्मु ने कहा कि साइबर अपराध एवं जलवायु परिवर्तन मानवाधिकारों के लिए नए खतरे हैं। अब तक मानवाधिकारों पर विमर्श 'मानव' पर केंद्रित रहा है क्योंकि उल्लंघनकर्ता को मानव माना जाता है लेकिन कृत्रिम मेधा (एआइ) के हमारे जीवन में प्रवेश करने के साथ, 'अपराधी कोई गैर-मानव' लेकिन एक बुद्धिमान एजेंट हो सकता है।

मानवाधिकार दिवस पर राष्ट्रीय मानवाधिकार आयोग द्वारा आयोजित एक कार्यक्रम में राष्ट्रपति मुर्मु ने यह भी कहा कि जलवायु परिवर्तन का मामला भी हमें वैश्विक स्तर पर मानवाधिकारों की सोच पर पुनर्विचार करने के लिए मजबूर करता है। मौजूदा दौर में साइबर अपराधों और जलवायु परिवर्तन ने मानवाधिकार के लिए नई चुनौतियां खड़ी कर दी हैं। इस डिजिटल युग में साइबर बुलींग, डीपफेक, निजता की सुरक्षा और अफवाहों के कारण एक सुरक्षित वातावरण बनाने की जरूरत है। मानवाधिकार दिवस 10 दिसंबर को मानवाधिकारों की सार्वभौमिक घोषणा के उपलक्ष्य में मनाया जाता है, जिसे 1948 में संयुक्त राष्ट्र महासभा ने अपनाया और घोषित किया था।

नई दिल्ली में मानवाधिकार दिवस 2024 समारोह के दौरान राष्ट्रपति द्रौपदी मुर्मु को पौधा भेंट करतीं राष्ट्रीय मानवाधिकार आयोग की कार्यवाहक अध्यक्ष विजया भारती सयानी ● प्रेट्र

राष्ट्रपति ने एआइ और मानव जीवन पर उसके प्रभाव के पहलू पर कहा, 'एआइ अब हमारी रोजमर्रा की जिंदगी में कदम रख चुका है और वह कई समस्याओं का समाधान कर रहा है लेकिन कई नई समस्याएं खड़ी भी कर रही है। अब तक मानवाधिकारों पर विमर्श 'मानव एजेंसी पर केंद्रित' रहा है।



शिशु के अपहरण व यौन उत्पीड़न की घटना का एनएचआरसी ने लिया स्वतः संज्ञान

संवाददाता, कोलकाता

☐ राज्य के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी), भारत ने एक मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है, जिसके मुताबिक 30 नवंबर 2024 को कोलकाता शहर में कुछ बदमाशों द्वारा सात महीने की बच्चे का कथित तौर पर फुटपाथ से अपहरण कर लिया गया और उसके साथ यौन उत्पीड़न किया गया था. बताया जा रहा है कि नन्हीं बच्ची एक बेघर माता-पिता की संतान है. वह बच्ची फुटपाथ पर लेटी हुई थी, तभी कुछ लोगों की उस पर नजर पड़ी और उन्होंने पुलिस को सूचना दी. आयोग ने समाचार रिपोर्ट की सामग्री की जांच की है और यदि इस खबर में दी गयी जानकारी में सच्चाई है, तो यह बालिका के मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठाती है. यह घटना सरासर अराजकता की ओर इशारा करती है. असामाजिक तत्व खुलेआम घूमते हैं और बिना किसी डर के किसी भी गैरकानूनी गतिविधि में शामिल होते हैं. इसलिए, आयोग ने पश्चिम बंगाल के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है.

रिपोर्ट में एफआईआर की ताजा स्थिति, पीड़ित बच्चे का स्वास्थ्य और पीड़ित परिवार को प्रदान किया गया मुआवजा, यदि कोई हो, उसकी जानकारी शामिल होने की उम्मीद है. गौरतलब है कि पांच दिसंबर 2024 को आयी मीडिया रिपोर्ट के अनुसार, पीड़ित बच्ची का कोलकाता के एक सरकारी अस्पताल में इलाज चल रहा है.

राष्ट्रीय मानवाधिकार आयोग की कॉन्फ्रैंस में बजा हरियाणा का डंका

Conference of SHRCs, Special Rapporteurs & Special Monitors

दिल्ली में हरियाणा मानवाधिकार आयोग के कार्यों की हुई सराहना

दिल्ली के डॉ. अंबेडकर इंटरनैशनल सैंटर में "मानवाधिकार दिवस" के अगले दिन आयोजित कार्यक्रम में हरियाणा का डंका बजा और दूसरे राज्यों से आए अध्यक्षों और सदस्यों ने हरियाणा की जमकर तारीफ की। कार्यक्रम में हरियाणा मानवाधिकार आयोग के अध्यक्ष जस्टिस ललित बत्रा की उपस्थिति में कुलदीप जैन और दीप भाटिया ने मजबूती से हरियाणा का पक्ष रखा। राज्य मानवाधिकार आयोग के काम-काज पर विस्तार से चर्चा हुई।

हरियाणा मानवाधिकार आयोग के सूचना व जनसंपर्क अधिकारी डॉ. पुनीत अरोड़ा ने बताया कि आज की कॉन्फ्रैंस में कुलदीप जैन ने हरियाणा के हर जिले में आयोग की अदालतें लगाने की बात कही। हर जिले में मानवाधिकार अदालतें लगने से लोगों को नजदीक न्याय मिल सकेगा। हरियाणा आयोग के सदस्य दीप भाटिया ने कहा कि हरियाणा की जेलों और पुलिस कार्यप्रणाली में आयोग की सिफारिशों से काफी सुधार आया है और लोग आयोग के कार्यों से संतुष्ट हो रहे हैं।

डॉ. पुनीत अरोड़ा ने बताया कि कार्यक्रम में हरियाणा आयोग के सदस्यों ने कहा कि सभ्य समाज का हिस्सा होने के नाते प्रत्येक व्यक्ति के मानवाधिकारों का संरक्षण और लोगों को अपने अधिकारों के प्रति और अधिक जागरूक करने के लिए आयोग काम कर रहा है। आयोग समय-समय पर जेलों की स्थिति का आंकलन करते हुए सुधार और सुझाव देकर लोगों के जीवन को सरल बनाने में मददगार साबित हो रहा है। प्रदेश में मानवाधिकारों के क्षेत्र में काम करने वाले गैर-सरकारी संगठनों की मदद ली जाती है ताकि अधिक से अधिक लोग मानव अधिकारों के प्रति जागरूक हों। -चंद्र शेखर धरणी

HINDUSTAN, Agra, 12.12.2024

Page No. 2, Size:(5.53)cms X (2.43)cms.

पश्चिम बंगाल सरकार को नोटिस जारी

नई दिल्ली। एनएचआरसी ने बुधवार को कहा कि उसने कोलकाता में सात महीने की बच्ची को फुटपाथ से अगवा कर यौन उत्पीड़न करने से जुड़ी रिपोर्ट पर पश्चिम बंगाल सरकार को नोटिस जारी किया है। आयोग ने राज्य के मुख्य सचिव और डीजीपी से मामले में दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। मीडिया रिपोर्ट में कहा गया है कि गत 30 नवंबर को कोलकाता में सात महीने की बच्ची को फुटपाथ से अगवा कर कुछ बदमाशों ने उत्पीड़न किया।

Delhi gears up for winter: Authorities, NGOs ramp up shelters for homeless

https://www.newindianexpress.com/cities/delhi/2024/Dec/11/delhi-gears-up-for-winter-authorities-ngos-ramp-up-shelters-for-homeless

The National Human Rights Commission (NHRC) had even issued a notice to the Delhi government on the basis of the report.

Prabhat Shukla Updated on: 11 Dec 2024, 8:41 am 3 min read

NEW DELHI: As peak winter approaches, authorities and NGOs in the capital are gearing up to provide shelter to thousands of destitute.

The Delhi Urban Shelter Improvement Board (DUSIB), the nodal agency for improving the quality of the life of slum dwellers, recently announced that it has installed 235 pagoda tents across the city to provide refuge to homeless individuals during the harsh winter nights, as part of the Delhi government's 2024-25 winter action plan. Launched on November 15, the plan includes the setup of 250 tents, with the remaining 15 reserved for emergencies.

However, in the past, DUSIB shelters have proven to be inadequate in providing housing to all of the city's homeless. The last official survey by the agency was conducted in 2014 and estimated a total of 16,670 homeless individuals. NGOs say that the real figure is far higher.

According to the Centre for Holistic Development (CHD), 180 homeless people died as a result of the cold last winter. The organisation also claimed that at least 192 homeless people succumbed to the heatwave in June this year. The National Human Rights Commission (NHRC) had even issued a notice to the Delhi government on the basis of the report.

In November, the Delhi High Court instructed the Chief Secretary and other authorities to swiftly act on a plea seeking a detailed survey of the homeless population in Delhi. The court also called for an assessment of the effectiveness of existing shelter home services, ensuring compliance with legal standards.

Similarly, the apex court sought details from the DUSIB on the facilities available for housing the homeless in the city, considering the approaching winter months.

"We are concerned. We are on the eve of what is going to be a very chilly winter," a top court bench, led by Justice B R Gavai and Justice V Viswanathan had observed.

DUSIB currently operates 197 shelters with a capacity for 7,092 individuals. Appearing for one of the petitioners, advocate Prashant Bhushan said the total capacity of shelter homes in Delhi was around 17,000 people and the DUSIB has demolished nine such facilities.

In an interview with Nitesh Kumar, Program Coordinator of the Society for Promotion of Youth and Masses (SPYM), Prabhat Shukla discusses the process and challenges in countering homelessness. Excerpts.

How many such shelters does your organisation run in Delhi?

In winter, we increase the number of homeless shelters in operation. We currently have about 75 such shelters in the capital with a daily footfall of 200. In addition, we operate five de-addiction shelters since a majority of the homeless population are drug addicts. We also run recovery shelters that cater to the sick homeless.

How are these shelters operated?

The footfall increases in winter. DUSIB has hired siven agencies that operate homeless shelters in 15 clusters. We set up homes wherever we feel the requirement for shelter. Each cluster also has a rescue team and van which transports willing people to nearby shelters. We also try to set up temporary shelters in areas with a substantial homeless population that is unwilling to move. There are also instances of overcrowding.

What facilities do you provide at the shelters? Do you receive support from the government?

At the shelters, we provide beds, blankets and water alongside breakfast, lunch and dinner. This is fully funded by the Delhi government. We also receive some help from members of civil society. During the winter, we appeal to people to contribute items like clothing and many individuals oblige.

What would make your job easier and more effective?

We would like to appeal to the public to refrain from donating to homeless people on roadsides but rather donate to the shelters directly. When people offer blankets, food or cash on the roads, the homeless tend to continue staying on the roads rather than seek shelter at a home. Often times items such as blankets are sold in the market for money which is then used to buy drugs.

Any steps to permanently eradicate homelessness?

We also try to rehabilitate some of the homeless by providing jobs. Many of those working in our shelters used to be homeless themselves. But things are moving slowly in this direction.

India News | NHRC Notice to WB Govt, DGP over Abduction of Infant from Footpath, Her 'sexual Assault' in Kolkata

https://www.latestly.com/agency-news/india-news-nhrc-notice-to-wb-govt-dgp-over-abduction-of-infant-from-footpath-her-sexual-assault-in-kolkata-6483889.html#google_vignette

Get latest articles and stories on India at LatestLY. The NHRC on Wednesday said it has issued a notice to the West Bengal government over reports that a seven-month-old baby girl was allegedly abducted from a footpath and sexually assaulted by some miscreants in Kolkata in November.

Agency News PTI| Dec 11, 2024 07:26 PM IST

New Delhi, Dec 11 (PTI) The NHRC on Wednesday said it has issued a notice to the West Bengal government over reports that a seven-month-old baby girl was allegedly abducted from a footpath and sexually assaulted by some miscreants in Kolkata in November.

The incident indicates "sheer lawlessness". Anti-social elements roam freely and indulge in any unlawful activity without fear, the National Human Rights Commission (NHRC) flagged in a statement.

The NHRC has taken "suo motu cognisance of a media report that a seven-month-old baby was allegedly abducted from a footpath and sexually assaulted by some miscreants in Kolkata, West Bengal, on November 30, 2024. The girl is reported to be the daughter of a homeless couple", it said.

She was seen lying on the pavement when some people spotted her and informed the police, the rights panel said.

The Commission has examined the news report's content, which, if true, raise a serious issue of violation of the infant's human rights.

Therefore, the Commission has issued notices to the chief secretary and the DGP of West Bengal, seeking a detailed report within two weeks, it said.

The report is expected to include the status of the FIR, the health of the baby victim and compensation if any provided to the aggrieved family. According to the media report, carried on December 5, the baby victim is undergoing medical treatment at a government hospital in Kolkata, the statement said.

HARYANA UPDATE, Online, 12.12.2024

Page No. 0, Size:(0)cms X (0)cms.

National Human Rights Commission की कांफ्रेंस में बजा हरियाणा का डंका, हरियाणा मानव अधिकार आयोग के कार्यों की हुई सराहना

https://haryana.indianews.in/haryana/haryana-made-its-mark-in-the-conference-of-national-human-rights-commission-work-of-haryana-human-rights-commission-was-appreciated/

Anurekha Lambra • LAST UPDATED : December 11, 2024

- **दिल्ली डॉ. अंबेडकर इंटरनेशनल सेंटर में मानव अधिकार दिवस पर कांफ्रेंस का आयोजन**
- **हरियाणा मानव अधिकार आयोग के अध्यक्ष जस्टिस ललित बत्रा की उपस्थिति में कुलदीप जैन और दीप भाटिया ने हरियाणा का पक्ष रखा**
- **दिल्ली में हरियाणा मानव अधिकार आयोग के कार्यों की हुई सराहना**

India News Haryana (इंडिया न्यूज), National Human Rights Commission : दिल्ली के डॉ. अंबेडकर इंटरनेशनल सेंटर में “मानव अधिकार दिवस” के अगले दिन आयोजित कार्यक्रम में हरियाणा का डंका बजा और दूसरे राज्यों से आए अध्यक्षों और सदस्यों ने हरियाणा की जमकर तारीफ की। कार्यक्रम में हरियाणा मानव अधिकार आयोग के अध्यक्ष जस्टिस ललित बत्रा की उपस्थिति में कुलदीप जैन और दीप भाटिया ने मजबूती से हरियाणा का पक्ष रखा। राज्य मानव अधिकार आयोग के कामकाज पर विस्तार से चर्चा हुई।

National Human Rights Commission : जेलों और पुलिस कार्यप्रणाली में आयोग की सिफारिशों से काफी सुधार आया

हरियाणा मानव अधिकार आयोग के सूचना व जनसंपर्क अधिकारी डॉ. पुनीत अरोड़ा ने बताया कि आज की कांफ्रेंस में कुलदीप जैन ने हरियाणा के हर जिले में आयोग की अदालते लगाने की बात कही। उन्होंनें कहा कि हर जिले में मानव अधिकार अदालते लगने से लोगों को नजदीक न्याय मिल सकेगा। हरियाणा आयोग के सदस्य दीप भाटिया ने कहा कि हरियाणा की जेलों और पुलिस कार्यप्रणाली में आयोग की सिफारिशों से काफी सुधार आया है और लोग आयोग के कार्यों से संतुष्ट हो रहे हैं।

सुझाव देकर लोगों के जीवन को सरल बनाने में मददगार साबित हो रहा

डॉ. पुनीत अरोड़ा ने बताया कि कार्यक्रम में हरियाणा आयोग के सदस्यों ने कहा कि सभ्य समाज का हिस्सा होने के नाते प्रत्येक व्यक्ति के मानवाधिकारों का संरक्षण और लोगों को अपने अधिकारों के प्रति और अधिक जागरूक करने के लिए आयोग काम कर रहा है। उन्होंने कहा कि आयोग समय-समय पर जेलों की स्थिति का आंकलन करते हुए सुधार और सुझाव देकर लोगों के जीवन को सरल बनाने में मददगार साबित हो रहा है।

उन्होंने कहा कि प्रदेश में मानवाधिकारों के क्षेत्र में काम करने वाले गैर-सरकारी संगठनों को मदद ली जाती है ताकि अधिक से अधिक लोग मानव अधिकारों के प्रति जागरूक हों। हरियाणा मानव अधिकार आयोग के अध्यक्ष जस्टिस ललित बत्रा ने कांफ्रेंस में आए सभी अतिथियों का आभार जताया।

सबको साथ लेकर चलने का संदेश दिया

डॉ. पुनीत अरोड़ा ने बताया हर वर्ष 10 दिसंबर मंगलवार को अंतर्राष्ट्रीय मानव अधिकार दिवस मनाया जाता है। दिल्ली के विज्ञान भवन में 10 दिसंबर को माननीय राष्ट्रपति द्रोपदी मुर्मु ने मानव दिवस पर आयोजित कार्यक्रम का शुभारंभ किया और मौलिक अधिकारों को बनाए रखनें तथा सबको साथ लेकर चलने का संदेश दिया।

DEVDISCOURSE, Online, 12.12.2024
Page No. 0, Size:(0)cms X (0)cms.

NHRC Flags Alert on Shocking Baby Abduction in Kolkata

https://www.devdiscourse.com/article/law-order/3190561-nhrc-flags-alert-on-shocking-baby-abduction-in-kolkata

The NHRC has notified the West Bengal government regarding a disturbing incident in Kolkata, where a seven-month-old baby girl was reportedly abducted from a footpath and sexually assaulted. The notice seeks a detailed report on the incident, including the health status of the baby and any compensation granted.

Devdiscourse News Desk | New Delhi | Updated: 11-12-2024 19:27 IST | Created: 11-12-2024 19:27 IST

The National Human Rights Commission (NHRC) has issued an alert to the West Bengal government in response to alarming reports concerning a seven-month-old baby girl allegedly abducted and sexually assaulted by miscreants in Kolkata.

The NHRC characterized the incident as a reflection of 'sheer lawlessness' and noted that anti-social elements seem to operate without fear.

In light of the media report, the NHRC has requested a detailed account from the state's chief secretary and DGP, which includes the status of the FIR and the baby's medical condition.

(With inputs from agencies.)

ANI, Online, 12.12.2024
Page No. 0, Size:(0)cms X (0)cms.

NHRC issues notice to chief secy, Bengal DGP on abduction, rape of minor

https://www.aninews.in/news/national/general-news/nhrc-issues-notice-to-chief-secy-bengal-dgp-on-abduction-rape-of-minor20241211195007/

ANI | Updated: Dec 11, 2024 19:50 IST

New Delhi [India], December 11 (ANI): After taking suo motu cognizance of a media report that a seven-month-old baby was allegedly abducted from a footpath and sexually assaulted by some miscreants in Kolkata, the National Human Rights Commission (NHRC) has issued notices to the Chief Secretary and the Director General of Police, West Bengal for a detailed reported within two weeks.

"The report is expected to include the status of the FIR, the health of the baby victim, and compensation, if any provided to the aggrieved family," the NHRC said in its statement on Wednesday.

The commission said, "The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that a seven-month-old baby was allegedly abducted from a footpath and sexually assaulted by some miscreants in Kolkata, West Bengal on November 30.

The girl is reported to be the daughter of a homeless couple. She was seen lying on the pavement when some people spotted her and informed the police.

""The Commission has examined the news report's contents, which, if true, raise a serious issue of violation of the infant's human rights. The incident indicates sheer lawlessness. Antisocial elements roam freely and indulge in any unlawful activity without fear," it said."Therefore, the Commission has issued notices to the Chief Secretary and the Director General of Police, West Bengal calling for a detailed report within two weeks," it addedAccording to the media report, carried on December 5, the baby victim is undergoing medical treatment at a Government Hospital in Kolkatta, the commission further said. (ANI)

NHRC issues notice to West Bengal government over abduction, assault on infant

https://www.thehindu.com/news/national/west-bengal/nhrc-issues-notice-to-west-bengal-government-over-abduction-assault-on-infant/article68973301.ece

Deeming the incident to be serious violation of human rights, the Commission has issued notices to the Chief Secretary and the Director General of Police, West Bengal asking for a detailed report within two weeks

Updated - December 11, 2024 08:31 pm IST - New Delhi

Calling it an incident which indicates sheer lawlessness, the National Human Rights Commission (NHRC) on Wednesday (December 11, 2024) issued notice to West Bengal government over a case of abduction and sexual assault of a seven-month-old baby who was taken away by the miscreants from footpath.

The incident took place on November 30. The baby is reported to be the daughter of a homeless couple. She was seen lying on the pavement when some people spotted her and informed the police. She is currently undergoing medical treatment at a government hospital in Kolkata.

Observing the incident to be serious violation of the infant’s human rights, the Commission issued notices to the Chief Secretary and the Director General of Police, West Bengal calling for a detailed report within two weeks. The report is expected to include the status of the FIR, the health of the baby victim, and compensation, if any provided to the aggrieved family.

“The incident indicates sheer lawlessness. Antisocial elements roam freely and indulge in any unlawful activity without fear,” the commission said.

NHRC seeks report over alleged assault on infant in Kolkata

https://www.uniindia.com/nhrc-seeks-report-over-alleged-assault-on-infant-in-kolkata/india/news/3344128.html

NHRC seeks report over alleged assault on infant in KolkataNew Delhi, Dec 11 (UNI) Taking Suo motu cognisance of a media report that a seven-month-old baby was allegedly abducted from a footpath and sexually assaulted by miscreants in Kolkata, the National Human Rights Commission (NHRC) issued notices to West Bengal's Chief Secretary and the Director General of Police on Wednesday.

In the notice, the NHRC asked the authorities to submit a detailed report within two weeks.“The report is expected to include the status of the FIR, the health of the baby victim, and compensation, if any provided to the aggrieved family,” the NHRC said.According to the Commission, the girl is reportedly the daughter of a homeless couple.

She was discovered lying on the pavement when some people spotted her and alerted the police on November 30.

The Commission noted that the contents of the news report, if accurate, raise serious concerns about the violation of the infant's human rights.

The incident indicates sheer lawlessness. Antisocial elements roam freely and indulge in any unlawful activity without fear.

As per the media report, published on December 5, the baby victim is currently undergoing medical treatment at a government hospital in Kolkata. UNI PSP XC SSP

FREE PRESS JOURNAL, Online, 12.12.2024
Page No. 0, Size:(0)cms X (0)cms.

NHRC Takes Suo Motu Cognisance Of Infant's Abduction From Footpath And Sexual Assault In Kolkata

https://www.freepressjournal.in/india/nhrc-takes-suo-motu-cognisance-of-infants-abduction-from-footpath-and-sexual-assault-in-kolkata

The Commission has examined the news report's contents, which, if true, raise a serious issue of violation of the infant's human rights. The incident indicates sheer lawlessness. Antisocial elements roam freely and indulge in any unlawful activity without fear.

Somendra SharmaUpdated: Wednesday, December 11, 2024, 09:01 PM IST

The National Human Rights Commission (NHRC), India has taken suo motu cognisance of a media report that a seven-month-old baby was allegedly abducted from a footpath and sexually assaulted by some miscreants in Kolkata, West Bengal on 30th November, 2024. The girl is reported to be the daughter of a homeless couple. She was seen lying on the pavement when some people spotted her and informed the police.

The Commission has examined the news report's contents, which, if true, raise a serious issue of violation of the infant's human rights. The incident indicates sheer lawlessness. Antisocial elements roam freely and indulge in any unlawful activity without fear.

Therefore, the Commission has issued notices to the Chief Secretary and the Director General of Police, West Bengal calling for a detailed report within two weeks. The report is expected to include the status of the FIR, the health of the baby victim, and compensation, if any provided to the aggrieved family.

According to the media report, carried on 5th December, 2024, the baby victim is undergoing medical treatment at a Government Hospital in Kolkata.

PUNJAB KESARI, Online, 12.12.2024
Page No. 0, Size:(0)cms X (0)cms.

NHRC ने नाबालिग के अपहरण और बलात्कार मामले में बंगाल के मुख्य सचिव, डीजीपी को नोटिस

https://www.punjabkesari.com/india-news/nhrc-issues-notice-to-bengal-chief-secretary-dgp-in-minors-abduction-and-rape-case

NHRC ने नाबालिग के अपहरण और बलात्कार पर बंगाल के शीर्ष अधिकारियों को नोटिस जारी किया

Rahul Kumar Published on: 11 Dec 2024, 8:01 pm

कोलकाता में सात महीने के बच्चे को फुटपाथ से कथित तौर पर अगवा कर कुछ बदमाशों द्वारा उसका यौन उत्पीड़न करने की मीडिया रिपोर्ट का स्वत: संज्ञान लेते हुए राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पश्चिम बंगाल के मुख्य सचिव और पुलिस महानिदेशक को दो सप्ताह के भीतर विस्तृत रिपोर्ट देने के लिए नोटिस जारी किया है। एनएचआरसी ने बुधवार को अपने बयान में कहा, रिपोर्ट में एफआईआर की स्थिति, पीड़ित बच्चे के स्वास्थ्य और पीड़ित परिवार को दिए गए मुआवजे (यदि कोई हो) के बारे में जानकारी शामिल होने की उम्मीद है।

बच्ची एक बेघर दंपति की बेटी है

आयोग ने कहा, राष्ट्रीय मानवाधिकार आयोग **(एनएचआरसी)**, भारत ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है जिसमें कहा गया है कि 30 नवंबर को कोलकाता, पश्चिम बंगाल में कुछ बदमाशों ने सात महीने की बच्ची को फुटपाथ से कथित तौर पर अगवा कर उसका यौन उत्पीड़न किया। बताया जा रहा है कि बच्ची एक बेघर दंपति की बेटी है। जब कुछ लोगों ने उसे देखा तो वह फुटपाथ पर लेटी हुई थी और पुलिस को सूचना दी।

यह घटना पूरी तरह से अराजकता को दर्शाती

आयोग ने समाचार रिपोर्ट की सामग्री की जांच की है, जो अगर सच है तो बच्ची के मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठाती है। यह घटना पूरी तरह से अराजकता को दर्शाती है। असामाजिक तत्व खुलेआम घूमते हैं और बिना किसी डर के किसी भी गैरकानूनी गतिविधि में लिप्त रहते हैं, आयोग ने कहा।इसलिए, आयोग ने मुख्य सचिव और पुलिस महानिदेशक, पश्चिम बंगाल को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है, आयोग ने आगे कहा। 5 दिसंबर को प्रसारित मीडिया रिपोर्ट के अनुसार, पीड़ित बच्ची का कोलकाता के एक सरकारी अस्पताल में इलाज चल रहा है।

President Droupadi Murmu spotlights cybercrimes, climate change as threats to human rights

https://www.sentinelassam.com/more-news/national-news/president-droupadi-murmu-spotlights-cybercrimes-climate-change-as-threats-to-human-rights

Addressing the Human Rights Day celebrations organised by the NHRC, the President of India, Droupadi Murmu, highlighted the growing challenges posed by cybercrimes and climate change to human rights.

11 Dec 2024, 8:52 am

New Delhi: Addressing the Human Rights Day celebrations organised by the National Human Rights Commission (NHRC) on Tuesday, the President of India, Droupadi Murmu, highlighted the growing challenges posed by cybercrimes and climate change to human rights.

“The digital era, while transformative, has introduced complex issues such as cyberbullying, deepfakes, privacy concerns, and the spread of misinformation. These challenges underline the urgent need to create a safe, secure, and equitable digital environment that safeguards the rights and dignity of every individual,” President Murmu said.

President Murmu underlined the global impact of climate change on human rights, stating, “Polluters from a different place and time are now affecting the lives of people elsewhere and future generations. India, as the voice of the Global South, has taken the lead in climate action.”

She cited initiatives such as the 2022 Energy Conservation (Amendment) Bill, the Green Credit Initiative, and the LiFE (Lifestyle for Environment) Movement as evidence of India’s commitment to building a sustainable future. Discussing the implications of Artificial Intelligence (AI) on human rights, President Murmu noted, “AI has entered our daily lives, solving problems but also creating new ones. The human rights discourse has traditionally assumed a human violator, guided by emotions like compassion or guilt. With AI, we face a scenario where the violator could be a non-human, intelligent agent.”

The President expressed concern over rising mental health issues, particularly among children and youth. She called for stakeholders to address the growing stress and ensure adequate support systems.

Appealing to business leaders, she said, “The expanding gig economy must not come at the cost of workers’ mental health. As we embrace new economic models, the well-being of vulnerable sectors must remain a priority. We must work to eliminate the stigma around mental illness, raise awareness, and provide help to those in need."

President Murmu urged collective efforts to uphold justice, equality, and dignity. "On Human Rights Day, we should reaffirm our commitment to these values. Through sustained efforts and solidarity, we can build a future where every individual, regardless of age, background, or circumstance, leads a life of dignity and opportunity," she said.

She commended India's rich civilisational heritage of empathy, compassion, and community harmony. President Murmu lauded the proactive role of the NHRC, State Human Rights Commissions (SHRCs), civil society organisations, and human rights defenders in addressing violations, raising awareness, and advocating for policy reforms to protect marginalised communities.

Human Rights Day is observed annually on December 10 to commemorate the adoption of the Universal Declaration of Human Rights (UDHR) by the United Nations General Assembly in 1948. (IANS)

President Murmu Dubs Climate Change As a New Threat to Human Rights

https://www.outlookbusiness.com/planet/sustainability/president-murmu-dubs-climate-change-as-a-new-threat-to-human-rights

Over the years, there has been a growing consensus among nations on amplifying efforts towards mitigating and adapting to the adverse effects of climate change

Outlook Planet Desk Updated on: 11 December 2024 11:57 am

President Droupadi Murmu on Tuesday (December 10, 2024) while speaking at an event hosted by the National Human Rights Commission (NHRC) in New Delhi said cyber crimes and climate change have emerged as "new threats to human rights".

Speaking on the occasion of Human Rights Day, observed on December 10 each year to commemorate the Universal Declaration of Human Rights (UDHR) adopted and proclaimed by the United Nations General Assembly in 1948, President Murmu said that climate change forces us to review the human rights situation at a global level.

"As we progress into the future, we are confronted with emerging challenges. Cyber crimes and climate change are new threats to human rights," Murmu said.

Human rights discourse is centered around "human agency" as the violator is assumed to be a human being who has a "range of human emotions such as compassion and guilt", Murmu said. However, with artificial intelligence (AI) entering our lives, the culprit could be "a non-human but intelligent agent", she added.

Murmu also said that while being transformative, the digital era had brought with it complex issues such as cyber bullying, deepfake, privacy concerns and spread of misinformation.

"These challenges underscore the importance of fostering a safe, secure and equitable digital environment that protect the rights and dignity of every individual," the President said.

Talking about AI, she mentioned, "AI has now entered our day-to-day life, solving many problems, and creating several new ones too."

Protection from Climate Change a Right

In April 2021, the Supreme Court of India, delivered a landmark judgement recognising the right to be free against the adverse effects of climate change as a fundamental right, to be included under Article 14 and Article 21 of the Indian Constitution.

2024 has been the hottest year till now and the world is set to witness 3 degrees Celsius warming by the end of the century compared to pre-industrial levels in 1990. Heatwaves, uneven rainfalls, floods and cyclones have been the highlights of the year in India, in addition to record air quality index levels in the capital city.

According to a recent report by the Centre for Science and Environment (CSE) and Down To Earth, India experienced extreme weather events on 255 out of 274 days in the first nine months of 2024, increasing from 235 days in 2023 and 241 days in 2022.

The study—that analysed occurrence of seven extreme weather events including lightning and storms, heavy rains, floods and landslides, heatwaves, coldwaves and cold days, cloudbursts, cyclones and snowfall—suggested that 3,228 people lost their lives in 2024 due to such events. The tally was 2,755 in 2022.

Considering the rising threats of climate change and its related effects, the 2021 judgement by the Supreme Court was delivered amid a growing consensus among nations regarding the impacts of climate change. During the verdict, the apex court noted that that the consequences of climate change are an infringement of the fundamental rights to life and personal liberty enshrined in the Constitution.

The Landmark Case that Led to a Landmark Verdict

The Supreme Court's judgement, dated 29 April 2021, was regarding the protection of two indigenous avian species, the great Indian bustard and the lesser Florican. The petition was originally filed in 2019 by MK Ranjitsinh Jhala, former chairman of the Wildlife Trust of India, seeking urgent action to protect endangered species and their habitat.

"Pollution, climate change, predators and competition with invasive species are among the many threats that exacerbate the challenges faced by these vulnerable species," noted the bench of judges led by Former Chief Justice of India DY Chandrachud.

According to WWF, the great Indian bustard is confined mostly to Rajasthan and Gujarat in India. However, a small population can be found in Maharashtra, Karnataka and Andhra Pradesh. Bustards generally favour flat open landscapes with minimal visual obstruction and disturbance, therefore adapt well in grasslands.

The apex court also noted how expansion of human population and accompanying activities have led to the fragmentation of the great Indian bustard's habitat. "The expansion of infrastructure such as roads, mining and farming activities have cumulatively contributed to the dangers faced by the avian species," it said.

The Supreme Court also formed a committee to determine the scope and feasibility of setting up overhead and underground electric lines in priority areas, as highlighted in the reports shared by the petitioner. It also passed directions regarding the panel's role in recommending measures ensuring the long-term survival of the great Indian bustard in these priority areas, and facilitating an increase in its population.

Measures aimed at replenishing the population of the indigenous bird species could include habitat restoration, anti-poaching initiatives and community engagement programs, stated the court.

अन्तर्राष्ट्रीय मानवाधिकार दिवस पर संगोष्ठी का हुआ आयोजन

https://divyangjagat.com/seminar-organized-on-international-human-rights-day/

By **admin** Last updated **Dec 11, 2024**

अन्तर्राष्ट्रीय मानवाधिकार दिवस पर संगोष्ठी का हुआ आयोजन

मुकेश वैष्णव/दिव्यांग जगत/अजमेर

अजमेर । मानव विकास एवं अधिकार केन्द्र संस्थान अन्तर्राष्ट्रीय मानवाधिकार दिवस के उपलक्ष मे जे. पी निवास श्रीनगर रोड जादूघर अजमेर में एक संगोष्ठी के का आयोजन राजेन्द्र प्रसाद की अध्यक्षता में किया गया । जिसमें सस्थान के समस्त कार्यकारणी के पदाधिकारियो, सदस्यों और ब्लांक कार्यकर्ताओं ने भाग लिया।
संस्थान के सचिव रमेश चन्द बंसल ने संगोष्ठी में बताया कि राज्य में मानवाधिकार ओर मानवाधिकार के हनन की आये दिन घटनाएं हो रही है , जिसमें ज्यादातर मामले लोक हित में कार्य करने वाले मानवाधिकार कार्यकर्ताओं पर, अत्याचारों के मामलो में सामाजिक कार्यकर्ताओं, आर टी आई कार्यकर्ताओं , पत्रकारों एवं अधिवक्ताओं पर अत्याचारों के मामले बढे है । इसी पर संस्थान विगत कई वर्षों से कार्य कर रहा है और इस तरह के मानवाधिकार कार्यकताओं पर अत्याचारों के गंम्भीर मामलो में संस्थान द्वारा 22 शिकायतें **राष्ट्रीय मानवाधिकार आयोगों** भेजी गई । जिस पर कार्यवाही जारी है।
संस्थान के उपाध्यक्ष कमल सिंह राठौड ने ने कहा कि राष्ट्रीय व राज्य मानवाधिकार आयोग के पास जो शिकायतें आती है वह लाखों में होती और उसकी कार्यवाही जिला स्तर पर उन अधिकारियों के पास होती है , जिससे कि उस पर कार्यवाही आशा नही की जा सकती । अतः इस बाबत् अलग से ऐसे मामलो एक जाँच समिति गठन करनी चाहिये। जिससे की ऐसे मामलो में पीडित को न्याय मिल सके।
संस्थान के अध्यक्ष राजेन्द्र प्रसाद लवास ने कहा कि आज भी राज्यों में अलग से मानवाधिकार न्यायालयों की स्थापना के बजाय ऐसे मामलो में जिला सत्र न्यायालय ही ऐसे मामलो की सुनवाई करता । इसके बजाय एक मानवाधिकार न्यायालय प्रत्येक जिले में होना चाहिये और हमे इस ओर अन्य संस्थाओं एवं संगठनों के साथ मिलकर अलग से मानवाधिकार न्यायालय की मॉग करनी चाहिए । जिससे कि ऐसे मामलो मे पीडितों को न्याय मिले सके। इस संगोष्ठी में संस्थान के मनोज कुमार श्रीमति प्रेमलता, श्रीमति रेखा, वहमदत्त, पुष्कर नारायण, जे. पी नागर , विरेन्द्र कुमार , अर्जुन मेघवंशी, पूरण लाल बोहरा, जगदीश बोपारियों , मोहन सॉखला सहित कई कार्यकर्ताओं ने भाग लिया।

एनएचआरसी ने कोलकाता में सात माह की बच्ची से यौन उत्पीड़न की घटना का स्वतः संज्ञान लिया

https://livevns.news/National/nhrc-india-takes-suo-motu-cognizancephp/cid15863898.htm

By Livevns.news DeskDec 11, 2024, 18:43 IST

नई दिल्ली, 11 दिसंबर (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने कोलकाता में सात महीने की बच्ची को फुटपाथ से अगवा कर उसका यौन उत्पीड़न करने की घटना का स्वतः संज्ञान लिया है।

मीडिया रिपोर्ट के मुताबिक बच्ची एक बेघर दंपति की बेटी है। कुछ लोगों ने घटना के बाद उसे फुटपाथ पर पड़ी हुई पाया और पुलिस को सूचना दी।

आयोग ने राज्य के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। रिपोर्ट में एफआईआर की स्थिति, पीड़ित बच्ची का स्वास्थ्य और पीड़ित परिवार को दिए गए मुआवजे (यदि कोई हो) की जानकारी भी मांगी गई है।

आयोग का कहना है कि 5 दिसंबर को प्रकाशित मीडिया रिपोर्ट के अनुसार पीड़ित बच्ची का कोलकाता के एक सरकारी अस्पताल में इलाज चल रहा है।

NATIONAL HUMAN RIGHTS COMMISSION

JANTA SE RISHTA, Online, 12.12.2024
Page No. 0, Size:(0)cms X (0)cms.

नाबालिग के अपहरण और बलात्कार के मामले में NHRC ने मुख्य सचिव और बंगाल DGP को जारी किया नोटिस

https://jantaserishta.com/delhi-ncr/nhrc-issues-notice-to-chief-secretary-and-bengal-dgp-in-case-of-kidnapping-and-rape-of-a-minor-3696020

Gulabi Jagat 11 Dec 2024 5:23 PM GMT

New Delhi : कोलकाता में सात महीने की बच्ची को फुटपाथ से कथित तौर पर अगवा कर कुछ बदमाशों द्वारा यौन उत्पीड़न करने की मीडिया रिपोर्ट का स्वत: संज्ञान लेते हुए, राष्ट्रीय मानवाधिकार आयोग (एनएचआर सी) ने मुख्य सचिव और पुलिस महानिदेशक, पश्चिम बंगाल को दो सप्ताह के भीतर विस्तृत रिपोर्ट देने के लिए नोटिस जारी किया है । एनएचआर सी ने बुधवार को अपने बयान में कहा , "रिपोर्ट में एफआईआर की स्थिति, पीड़ित बच्ची के स्वास्थ्य और पीड़ित परिवार को दिए गए मुआवजे (यदि कोई हो) को शामिल करने की उम्मीद है।" आयोग ने कहा, "**राष्ट्रीय मानवाधिकार आयोग** (एनएचआर सी), भारत ने एक मीडिया रिपोर्ट का स्वत: संज्ञान लिया है कि 30 नवंबर को कोलकाता, पश्चिम बंगाल में सात महीने की बच्ची को फुटपाथ से कथित तौर पर अगवा कर कुछ बदमाशों द्वारा यौन उत्पीड़न किया गया था। लड़की एक बेघर जोड़े की बेटी बताई जा रही है। उसे फुटपाथ पर लेटा हुआ देखा गया था जब कुछ लोगों ने उसे देखा और पुलिस को सूचित किया।"

आयोग ने कहा, "आयोग ने समाचार रिपोर्ट की विषय-वस्तु की जांच की है, जो अगर सच है, तो शिशु के मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठाती है। यह घटना सरासर अराजकता को दर्शाती है। असामाजिक तत्व खुलेआम घूमते हैं और बिना किसी डर के किसी भी गैरकानूनी गतिविधि में लिप्त रहते हैं।" आयोग ने कहा, "इसलिए, आयोग ने मुख्य सचिव और पुलिस महानिदेशक, पश्चिम बंगाल को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।" 5 दिसंबर को प्रसारित मीडिया रिपोर्ट के अनुसार, पीड़ित शिशु का कोलकाता के एक सरकारी अस्पताल में इलाज चल रहा है। (एएनआई)

पश्चिम बंगाल में 7 महीने की बच्ची के अपहरण और यौन उत्पीड़न पर मानवाधिकार आयोग का नोटिस

https://www.univarta.com/news/india/story/3343999.html

पश्चिम बंगाल में 7 महीने की बच्ची के अपहरण और यौन उत्पीड़न पर मानवाधिकार आयोग का नोटिसनयी दिल्ली 11 दिसम्बर (वार्ता) **राष्ट्रीय मानवाधिकार आयोग** ने पश्चिम बंगाल के कोलकाता में फुटपाथ से एक शिशु के अपहरण और उसके यौन उत्पीड़न से संबंधित मीडिया रिपोर्ट का संज्ञान लेते हुए राज्य के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट देने को कहा है।आयोग ने बुधवार को बताया कि उसने एक मीडिया रिपोर्ट का स्वत: संज्ञान लिया है, जिसके मुताबिक 30 नवंबर को पश्चिम बंगाल के कोलकाता में कुछ बदमाशों द्वारा सात महीने की बच्ची का कथित तौर पर फुटपाथ से अपहरण कर लिया गया और उसके साथ यौन उत्पीड़न किया गया था। बताया जा रहा है कि नन्हीं बच्ची एक बेघर माता-पिता की संतान है। वह बच्ची फुटपाथ पर लेटी हुई थी, तभी कुछ लोगों की उस पर नजर पड़ी और उन्होंने पुलिस को इसकी सूचना दी।

C NEWS BHARAT, Online, 12.12.2024
Page No. 0, Size:(0)cms X (0)cms.

महासचिव तपन कुमार घोष ने दीप प्रज्वलित कर कार्यक्रम का उद्घाटन किया एवं बूकलेट का लोकार्पण किया

https://cnewsbharat.com/hindi/news/jharkhand-118359

by REENA TOMAR 11 Dec 2024 10:42 AM

खूंटी : दिनांक 10 दिसम्बर को विश्व मानवाधिकार दिवस के अवसर पर बंदगाव नगर भवन में इंटरनेशनल हियूमन राईटस एसोसिएशन प० सिंहभूम जिला के द्वारा विश्व मानवाधिकार दिवस मनाया गया। आइ एच आर ए के प्रदेश महासचिव तपन कुमार घोष ने दीप प्रज्वलित कर कार्यक्रम का उद्घाटन किया एवं बूकलेट का लोकार्पण किया। इस अवसर पर मुख्य अतिथि तपन कुमार घोष ने मानवाधिकार आयोग का उद्देश्य एवं कार्य की उल्लेख किया। उनहोंने बताया कि 10 दिसम्बर 1948 को पेरिस में संयुक्त राष्ट्र महासंघ दवारा पहली बार सपष्ट रूप से मानव के मौलिक अधिकारों की रक्षा हेतु अंतरराष्ट्रीय मानवाधिकार आयोग का गठन किया गया था। भारत में 12 अकटूबर1993 को **राष्ट्रीय मानवाधिकार आयोग** का गठन किया गया था। सामाजिक, आर्थिक, धार्मिक, शैक्षणिक आदि मौलिक अधिकारों की रक्षा करना ही मानवाधिकार आयोग का उद्देश्य हैं। कार्यक्रम की अध्यक्षता प० सिंहभूम जिला अधयक्ष डा० पी, के, विश्वास एवं संचालन जिला सचिव रौशन कुमार ने किया। इस अवसर पर एंथोनी मारसलन हंश, बिरसा लोहरा, उमेश सिंह, अजय भागती, भरत प्रजापति, लक्ष्मी नारायण सिंह, बंदगाव मुखिया करम सिंह मुंडरी,रजनी पुष्प हेमरोम, चिरपी बोदरा, बुध राम मुंडा सहित सैकड़ों लोगों ने भागिदारी किए।

KHAS KHABAR, Online, 12.12.2024
Page No. 0, Size:(0)cms X (0)cms.

राष्ट्रीय मानवाधिकार आयोग सम्मेलन: हरियाणा की प्रभावशाली प्रस्तुति ने खींचा ध्यान

https://www.khaskhabar.com/local/haryana/chandigarh-news/news-national-human-rights-commission-conference-haryana-impressive-presentation-drew-attention-news-hindi-1-689049-KKN.html

khaskhabar.com : बुधवार, 11 दिसम्बर 2024 5:36 PM

चंडीगढ़। राष्ट्रीय मानवाधिकार आयोग द्वारा दिल्ली के डॉ. अंबेडकर इंटरनेशनल सेंटर में आयोजित सम्मेलन में हरियाणा राज्य मानवाधिकार आयोग ने अपनी दमदार उपस्थिति दर्ज कराई। इस सम्मेलन में विभिन्न राज्यों के मानवाधिकार आयोगों के अध्यक्ष और सदस्य शामिल हुए। हरियाणा के प्रतिनिधि जस्टिस ललित बत्रा (अध्यक्ष), कुलदीप जैन और दीप भाटिया ने राज्य का पक्ष मजबूती से रखा। हरियाणा मानवाधिकार आयोग के सदस्य कुलदीप जैन ने सुझाव दिया कि न्याय प्रक्रिया को तेज करने और नागरिकों के अधिकारों की सुरक्षा सुनिश्चित करने के लिए राज्य के हर जिले में आयोग की अदालतें स्थापित की जानी चाहिए।

सदस्य दीप भाटिया ने बताया कि आयोग की सिफारिशों के कारण हरियाणा की जेलों और पुलिस कार्यप्रणाली में उल्लेखनीय सुधार हुआ है। यह मानवाधिकारों की रक्षा के क्षेत्र में एक बड़ा कदम है।

सम्मेलन में अन्य राज्यों के प्रतिनिधियों ने हरियाणा मानवाधिकार आयोग के प्रयासों की सराहना की। इन प्रयासों ने मानवाधिकारों की रक्षा और जागरूकता के क्षेत्र में हरियाणा को नई पहचान दिलाई है।

सम्मेलन के समापन पर हरियाणा मानवाधिकार आयोग के अध्यक्ष न्यायमूर्ति ललित बत्रा ने सभी प्रतिनिधियों का आभार व्यक्त किया। उन्होंने कहा कि मानवाधिकारों की सुरक्षा और जागरूकता बढ़ाने के लिए ऐसे चर्चाओं और विचार-विमर्श का आयोजन आवश्यक है।

यह सम्मेलन मानवाधिकारों की रक्षा और सुधार के लिए राज्यों को एक साझा मंच प्रदान करता है, जहां हरियाणा ने अपने दृष्टिकोण और प्रयासों को प्रभावी ढंग से प्रस्तुत किया।

साइबर अपराध, जलवायु परिवर्तन मानवाधिकारों के लिए नए खतरे: President Murmu

https://jantaserishta.com/delhi-ncr/cybercrime-climate-change-new-threats-to-human-rights-president-murmu-3694116#

Kavya Sharma 11 Dec 2024 8:03 AM

New Delhi नई दिल्ली: मंगलवार को **राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी)** द्वारा आयोजित मानवाधिकार दिवस समारोह में राष्ट्रपति द्रौपदी मुर्मू ने न्याय, समानता और गरिमा के सिद्धांतों को बनाए रखने के लिए सामूहिक कार्रवाई की आवश्यकता पर प्रकाश डाला। राष्ट्रपति ने तेजी से विकसित हो रही अर्थव्यवस्था में विशेष रूप से बच्चों, युवाओं और गिग श्रमिकों के लिए मानसिक स्वास्थ्य के बढ़ते महत्व पर जोर दिया। राष्ट्रपति मुर्मू ने सभी हितधारकों से तनाव को कम करने, जागरूकता पैदा करने और मानसिक बीमारी से जुड़े कलंक का मुकाबला करने के लिए कदम उठाने को कहा। चूंकि भारत गिग इकॉनमी जैसे नए आर्थिक मॉडल को अपना रहा है, इसलिए उन्होंने कमजोर श्रमिकों के मानसिक स्वास्थ्य की सुरक्षा के लिए उपाय करने की अपील की।

राष्ट्रपति मुर्मू ने हाशिए पर पड़े लोगों के अधिकारों की रक्षा करने और नीतिगत बदलावों को प्रभावित करने में एनएचआरसी जैसी संस्थाओं की सक्रिय भूमिका की सराहना की। राष्ट्रपति ने साइबर अपराध, गोपनीयता के मुद्दे और जलवायु परिवर्तन सहित मानवाधिकारों के लिए आधुनिक खतरों पर प्रकाश डाला। राष्ट्रपति ने आगे कहा कि डिजिटल युग ने जीवन को बदल दिया है, हालांकि, इसने साइबरबुलिंग, गलत सूचना और एआई-संचालित मुद्दों जैसी चुनौतियों को भी पेश किया है, जो एक सुरक्षित और न्यायसंगत डिजिटल ढांचे की मांग करते हैं। राष्ट्रपति ने कहा, "कृत्रिम बुद्धिमत्ता ने कई समस्याओं का समाधान करते हुए गैर-मानवीय एजेंटों को भी अधिकारों के संभावित उल्लंघनकर्ता के रूप में पेश किया है," उन्होंने ऐसी प्रगति को देखते हुए मानवाधिकार अवधारणाओं की पुनः जांच करने का आग्रह किया।

जलवायु परिवर्तन के बारे में उन्होंने कहा कि इसके लिए मानवाधिकार जिम्मेदारियों पर वैश्विक पुनर्विचार की आवश्यकता है। उन्होंने कहा कि ग्रीन क्रेडिट इनिशिएटिव, लाइफस्टाइल फॉर एनवायरनमेंट (LiFE) मूवमेंट और 2022 एनर्जी कंजर्वेशन (संशोधन) बिल जैसी पहलों के साथ ग्लोबल साउथ की आवाज़ के रूप में भारत के नेतृत्व को स्वीकार किया गया है, जो सतत विकास के लिए देश की प्रतिबद्धता को दर्शाता है। राष्ट्रपति मुर्मू ने भारत के नागरिकों से मौलिक अधिकारों को बनाए रखने और यह सुनिश्चित करने का आह्वान किया कि कोई भी पीछे न छूटे, खासकर जब भारत सामाजिक-आर्थिक पहलों को आगे बढ़ा रहा है जो आवास, स्वच्छ जल, स्वास्थ्य सेवा और शिक्षा को अधिकार के रूप में प्रदान करते हैं। उन्होंने कहा, "निरंतर प्रयासों और एकजुटता के माध्यम से, हम एक ऐसा भविष्य बना सकते हैं जहाँ हर व्यक्ति सम्मान, अवसर और संतुष्टि का जीवन जी सके।" उपराष्ट्रपति ने यूडीएचआर की 76वीं वर्षगांठ पर मानवाधिकारों के प्रति प्रतिबद्धता पर प्रकाश डाला

राज्यसभा के सभापति और भारत के उपराष्ट्रपति जगदीप धनखड़ ने मानवाधिकारों की सार्वभौमिक घोषणा (यूडीएचआर) की 76वीं वर्षगांठ के अवसर पर राष्ट्र से सभी के लिए न्याय, समानता और सम्मान के प्रति अपनी प्रतिबद्धता की पुष्टि करने का आग्रह किया। मानवाधिकार दिवस पर, संसद को दिए गए संदेश में, उपराष्ट्रपति ने यूडीएचआर के स्थायी महत्व और भारत के सभ्यतागत लोकाचार के साथ इसके संरेखण पर विचार किया। उपराष्ट्रपति ने कहा, "1948 में अपनाई गई मानवाधिकारों की सार्वभौमिक घोषणा, दुनिया भर में मानवीय सम्मान, समानता और न्याय के लिए आधारशिला बनी हुई है। इसके 30 अनुच्छेद स्वतंत्रता और समानता के लिए मानवता की साझा आकांक्षा को दर्शाते हैं, जो जाति, लिंग, राष्ट्रीयता या विश्वास की परवाह किए बिना सभी व्यक्तियों के अधिकारों की पुष्टि करते हैं।"

उन्होंने इस वर्ष की थीम, "हमारे अधिकार, हमारा भविष्य, अभी" की प्रासंगिकता को एक शांतिपूर्ण, समतावादी और टिकाऊ भविष्य के निर्माण के लिए कार्रवाई के आह्वान के रूप में रेखांकित किया। उन्होंने कहा, "मानवाधिकार वैश्विक चुनौतियों का समाधान करने और व्यक्तियों तथा समुदायों को सशक्त बनाने में हमारा मार्गदर्शन करते हैं। जब हम इस दिशा में हुई प्रगति पर विचार करते हैं, तो हम इन अधिकारों की रक्षा और संवर्धन के लिए अपनी प्रतिबद्धता की पुष्टि करते हैं।" सार्वभौमिक आदर्शों के लिए भारत की दीर्घकालिक वकालत पर प्रकाश डालते हुए उन्होंने कहा, "हजारों वर्षों से पोषित भारत के सभ्यतागत लोकाचार ने यूडीएचआर के मूल्यों को बनाए रखने में महत्वपूर्ण योगदान दिया है।

ये सिद्धांत सभी नागरिकों के लिए सम्मान और समान अवसर सुनिश्चित करते हैं, जो घोषणा की भावना को प्रतिध्वनित करते हैं।" भारत अपने संविधान की 75वीं वर्षगांठ मना रहा है, इसलिए उन्होंने सांसदों और नागरिकों से न्याय, स्वतंत्रता, समानता और बंधुत्व के मूल्यों को बनाए रखने का आह्वान किया। उन्होंने आग्रह किया, "लोगों के प्रतिनिधियों के रूप में, हम इन मूल्यों की रक्षा और उन्हें मजबूत करने की जिम्मेदारी लेते हैं। इस महत्वपूर्ण अवसर पर, आइए हम एक ऐसी दुनिया के लिए काम करने का संकल्प लें, जहाँ हर व्यक्ति सम्मान के साथ, उत्पीड़न से मुक्त होकर और अपनी क्षमता को पूरा करने के समान अवसरों के साथ रह सके।"